

17. 04. 08. 2000

Due to 'Bharat Bandh' advocates have abstained from work.

Adjourned to 28.08.2000.

vice-Chairman

Member (J).

20.10.03

Division Bench member.

Advs. to 21.10.03.

vice-Chairman

21.10.03

On the poster made on behalf of Mr. R. Sikdar, adjourned to 23.10.03.

vice-Chairman

Order dt 23/10/03

Heard Mr P.P. Panda, learned Counsel for the Applicant and Mr R. Sikdar, learned standing counsel for the Railways. By filing memo dt 21.10.2003, the learned Counsel for the Applicant submits that the Applicant prays for non-prosecution of the matter as he has already got permission and other benefits for the said premises, the Applicant is permitted to not press. According this order is disposed of as not pressed.

vice-Chairman  
Member (J)

for hearing

21/10/03

Bench

for hearing  
Memo dt 21.10.03  
for consideration  
Mr. B.B. Mohanty,  
Ld. counsel has  
no power in this  
O.A.

21/10/03

Bench

see copies of final  
order dt 23.10.03  
served to counsel  
on both sides.

21/10/03